



## MEGHALAYA FISHERIES (WELFARE OF FISHERMEN) RULES, 1987

1. **Short title and commencement**—These Rules may be called The Meghalaya Fisheries Welfare of Fishermen) Rules, 1987.  
They shall come into force from the date of notification.
2. **Definitions**—In these rules unless there is anything repugnant to the subject or context—
  - (a) “*Individual Fisherman*” means any individual fisherman belonging to the State of Meghalaya who is actively engaged in fishing occupation.
  - (b) “*Fishermen Co-operatives*” means any recognised fishery co-operative duly registered by the Government and engaged in fishing trade.
  - (c) “*Fishing tools/implements*” means boats, harpoons, petromax lamp, fishing nets, viz, gill net, drag nets, cast net, nylon twine and other related accessories.
  - (d) “*District Advisory Committee*” means the Committee constituted as such by the Government for a period of 3 (three) years from the date of notification.
  - (e) “*Body Associate*” means any organisation or group engaged in fishing operation other than fishery co-operative.
  - (f) “*Governor*” means the Governor of Meghalaya.
3. **Purposes**—The purpose of these rules is to uplift the socio-economic condition of fishermen by augmenting their resources and capabilities of fish-catch through better tools and implements to be provided to individual fishermen, fishermen cooperative or body associate(s).
4. **Eligibility and procedure for applying for the grant**—
  - (a) Assistance will be available only to the genuine fishermen members of co-operative and body associate who are wholly or partially engaged in the fishing occupation as a primary or secondary means of livelihood.
  - (b) Tools and implements as required by fishermen should be indicated in the prescribed Application Form appended to Schedule I which may be obtained from the Superintendent of Fisheries or Block Development Officer.
  - (c) Government subsidy will be limited to the extent of 75 per cent of the cost of the tools, implements.
  - (d) The Superintendent of the Fisheries shall place the indent for required tools or implements to the Director of Fisheries, who will produce and issue same to the Superintendent of Fisheries, through Departmental Purchase Committee Procedures, for distribution to the selected beneficiaries.
5. **Scrutiny of applications by the Committee**—Application received by the Superintendent of Fisheries will be properly enquired into and periodically placed before the District Advisory Committee whose recommendation shall be final.

The District Advisory Committee shall consist of the following members:

**Chairman:**

- i) Deputy Commissioner of the District.

**Members:**

- ii) Sub-Divisional Planning Officer of the District.
- iii) Assistant Registrar, Co-operative Societies.
- iv) 4 (four) non-official members nominated by the Government.
- v) Any other member nominated by the Government.

**Member-Secretary:**

- vi) Superintendent of Fisheries of the District.

The terms of the Committee will be for three years from the date of the constitution, unless otherwise notified by the Government in the official Gazette.

6. **Interpretation**—If any question arises relating to the interpretation of these rules, the decision of the Government in the Fishery Department shall be final.

[Scheduled I and Application Form not printed *See* Rule 4 (b)]